

New Delhi, the 8th August, 2008

DIRECTION

Subject: Amendment of Direction No. F.No. 416-2/2007-FN dated the 12th June, 2008 issued to M/s Mahanagar Telephone Nigam Limited to enter into agreements for Intelligent Network based free phone service in compliance of the provisions of the Intelligent Network Services in Multi Operator Multi Service Scenario Regulations, 2006 dated the 27th November, 2006.

F.No.416-2/2007-FN.- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority] established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as the TRAI Act, 1997) has been entrusted discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of licence, regulate the telecommunication services, protect the interests of consumers of the telecom sector, ensure technical compatibility and effective inter-connection between different service providers, lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect interest of the consumers of telecommunications service and lay-down and ensure the time period for providing local and long distance circuits of telecommunication between different service providers;

2. And whereas, in exercise of the powers conferred upon it under section 36, read with sub-clauses (ii), (iii), (iv), (vi) and (vii) of clause (b) of sub-

section (1) of section 11 of the TRAI Act, 1997, the Authority has made the Intelligent Network Services in Multi Operator and Multi Network Scenario Regulations, 2006 (13 of 2006) [hereinafter referred to as the said regulations] and the said regulations having been laid before both Houses of Parliament under section 37 of the TRAI Act, 1997 and the said regulations apply to all the Basic Operators, Unified Access Services Providers and Cellular Mobile Service Providers;

3. And whereas, the Telecom Regulatory Authority of India, established under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) had, in exercise of the powers conferred upon it under section 13, read with sub-clauses (ii), (iii), (iv), (vi) and (vii) of clause (b) of sub-section (1) of section 11 of the TRAI Act, 1997, in order to ensure compliance of terms and conditions of licence, regulate the telecommunication services, ensure effective inter-connection between different service providers, lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service so as to protect interest of the consumers of telecommunications service and lay-down and ensure the time period for providing local and long distance circuits of telecommunication between different service providers and ensure orderly growth of the telecom sector, and to ensure compliance of the provisions of the Intelligent Network Services in Multi Operator Multi Service Scenario Regulations, 2006 dated the 27th November 2006 (13 of 2006) and for the reasons mentioned in the Direction No. F.No.416-2/2007-FN dated the 12th June, 2008 (annexed as Annexure I to this Direction) , issued the Direction No. F.No. 416-2/2007-FN dated the 12th June, 2008 (herein after referred to as the said Direction) to M/s Mahanagar Telephone Nigam Limited having its registered office at Jeevan Bharti Building, Tower-I, 12th Floor, 124, Connaught Circus, New Delhi-1 (hereinafter referred to as M/s Mahanagar Telephone Nigam Limited), directing the M/s Mahanagar Telephone Nigam Limited to-

(i) enter into agreement for Intelligent Network based service with all the remaining service providers with whom no such agreement had been entered into, within twenty days of the date of issue of this Direction, in accordance with the provisions of the Intelligent Network Services in Multi Operator Multi Service Scenario Regulations, 2006 dated the 27th November, 2006 (13 of 2006) and the decision of the Authority dated the 5th December, 2007; and

(ii) submit signed agreements to the Authority for registration with in fifteen days from the date of entering into such agreements, as required by sub-paragraph (i) above;

4. And whereas, M/s Mahanagar Telephone Nigam Limited, *vide* its letter No. MTNL/RA/IN SERVICE/2006/Pt. II/Part/1224 dated the 15th July, 2008, (annexed as Annexure II to this Direction) informed the Authority that due to certain limitations in their Intelligent Network (IN) platform, they are trying to incorporate some interim arrangements to implement the said Directions dated the 12th June, 2008 of the Authority, as referred to in the preceding paragraph and requested the Authority for grant of additional four weeks time for submission of compliance of the said Direction;

5. And whereas, the Authority has considered the request of M/s Mahanagar Telephone Nigam Limited dated the 15th July, 2008, as referred to in the preceding paragraph and decided to grant additional four weeks time to M/s Mahanagar Telephone Nigam Limited for submission of full and complete compliance of the said Direction, with the condition that no further extension of time will be granted to M/s Mahangar Telephone Nigam Limited for submission of the said compliance;

6. Now, therefore, in exercise of the powers conferred upon the Authority under section 13, read with sub-clauses (ii), (iii), (iv), (vi) and (vii) of clause (b) of sub-section (1) of section 11 of the TRAI Act, 1997, in order to ensure compliance of terms and conditions of licence, regulate the telecommunication services, ensure effective inter-connection between different service providers, lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service so as to protect interest of the consumers of telecommunications service and lay-down and ensure the time period for providing local and long distance circuits of telecommunication between different service providers and ensure orderly growth of the telecom sector, and to ensure compliance of the provisions of the Intelligent Network Services in Multi Operator Multi Service Scenario Regulations, 2006 dated the 27th November 2006 (13 of 2006) and for the reasons mentioned in paragraphs 4 and 5 above, the Telecom Regulatory Authority of India hereby makes the following modifications in its said Direction No. F.No.416-2/2007-FN dated the 12th June, 2008, namely :-

‘In sub-paragraph (i) of paragraph 25 of the said Direction No. F.No.416-2/2007-FN dated the 12th June, 2008, for the words “twenty days”, the words “forty-eight days” shall be substituted.’.

-S/d-
(Lav Gupta)
Prl. Advisor (FN)

To

Shri R.S.P. Sinha,
Chairman and Managing Director,
M/s Mahanagar Telephone Nigam Limited,
Registered and Corporate Office, Jeevan Bharti,
Tower-I, 12th Floor, 124, Connaught Circus,
New Delhi- 110001.